NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

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C.P No. 13/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: M/s. Infrastructure Leasing & Financial Services Ltd.

V/s. M/s. Dighi Port Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59, 241, 242 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Wiran Shak alo Aakash	Ass. for	
	Kotharit	respondent	
	ils little &		
	(61		
2	Areez geze 1/B Verites La	ler Adu. for Petitioner	Juder

<u>ORDER</u>

CP No.13/59,241-242/NCLT/MB/MAH/2016

For the Petitioner Counsel has stated that the Respondent has not filed reply, the Respondent side is peremptorily directed to file reply within 15 days hereof and rejoinder, if any, within 15 days thereof. List this matter for hearing on 19.12.2017.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)